

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SIMONS SHIPPING PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Simons Shipping Private Limited
2.	Date of incorporation of corporate debtor	09-01-2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63032MH2008PTC177615
5.	Address of the registered office and principal office (if any) of corporate debtor	M-1, Dev Prayag, Bhakti Mandir Road, Panchpakhadi, Thane (W) – 400 602
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on: 10-07-2023 Order received on: 11-07-2023
7.	Estimated date of closure of insolvency resolution process	07-01-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Snehal Kamdar IBBI/IPA-001/IP-P00415/2017-18/10738
9.	Address and e-mail of the interim resolution professional, as registered with the Board	301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai – 400 058 Email ID: snehal.kamdar@jkkandco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai – 400 058 Email ID: <a href="mailto:cirp.simonsshipping@gmail.com">cirp.simonsshipping@gmail.com</a>
11.	Last date for submission of claims	25-07-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/">https://ibbi.gov.in/</a> Physical Address: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai – 400 058

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Simons Shipping Private Limited 10-07-2023.

The creditors of Simons Shipping Private Limited, are hereby called upon to submit their claims with proof on or before 25-07-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class {Nil}in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional : Sd/-  
Date and Place : Snehal Kamdar  
13-07-2023 at Mumbai

**SICOM LIMITED**  
Solitaire Corporate Park, Building No.4, 6th Floor, Guru Hargovind Road, Chakala, Andheri (East), Mumbai- 400 093 Tel: 022-66572700 Website: www.sicomindia.com

**INVITATION FOR EXPRESSION OF INTEREST FOR SALE OF FINANCIAL ASSETS (NON PERFORMING ASSETS) OF SICOM LIMITED**  
SICOM Limited (SICOM) invites Expressions of Interest ("EOI") from ARCs/ Banks/ FIs/NBFC/Company, as defined in Sub-Section (20) of the Companies Act, 2013 for the sale of its Financial Assets ("Non-Performing Assets") as per the extant RBI Guidelines under Swiss Legal Method. Eligible Interested Applicants may download the Bid Document alongwith the List of NPA Assets available for Sale from the website of SICOM Limited (www.sicomindia.com). The Bid Document can also be obtained by sending an email to Officers as given below.

Please note that the Non-Performing Assets are being sold as pool of assets or individual loan account(s). Each prospective transferee shall be required to submit an Expression of Interest ("EOI") along signed copy of bid document and Non-Disclosure Agreement ("NDA") to initiate the due diligence exercise.

**The sale of financial assets (Non-Performing Assets) is only on Upfront Cash basis and on "As is where is, as is what is, whatever there is and without recourse basis"**

Interested applicants shall submit the Expression of Interest ("EOI") on or before 5:00 PM on July 21, 2023 in either a sealed envelope to SICOM LIMITED at its registered office at Mumbai or by e-mail to:

- For LOT I, II, III, IV and V (As per Bid document)**
- Mr. Rajendra Bhosale M-98335 46349 rbhosale@sicomindia.com
  - Mrs. Rasika Sawant 022 6657 2750 rsawant@sicomindia.com
  - Mrs. Swarada Chourikar 022 6657 2814 schourikar@sicomindia.com

SICOM reserves the right to alter, modify the terms and conditions of the said sale or to cancel/postpone the proposed auction sale/alter/add/delete any account(s) offered for sale at any stage of transaction, change/extend the time-lines outlined in this Bid document without assigning any reason thereof whatsoever. The decision of SICOM Ltd in this regard shall be final, binding and conclusive. Please note that the sale shall be subject to final approval by the Competent Authority of SICOM Ltd.  
Date - July 13, 2023  
Place - Mumbai  
Authorised Signatory

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SIMONS SHIPPING PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Simons Shipping Private Limited
2. Date of incorporation of corporate debtor	09-01-2008
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63032MH2008PTC177615
5. Address of the registered office and principal office (if any) of corporate debtor	M-1, Dev Prayag, Bhakti Mandir Road, Panchpakhandi, Thane (W) - 400 692
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on: 10-07-2023 Order received on: 11-07-2023
7. Estimated date of closure of insolvency resolution process	07-01-2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	SEBI/IFA/001/MP/00415/2017-18/10738
9. Address and e-mail of the interim resolution professional, as registered with the Board	301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai - 400 058. Email ID: anshika.kamdar@jgandco.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai - 400 058. Email ID: cip.simonsshopping@gmail.com
11. Last date for submission of claims	25-07-2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/ Physical Address: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai - 400 058

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Simons Shipping Private Limited 10-07-2023.

The creditors of Simons Shipping Private Limited, are hereby called upon to submit their claims with proof on or before 25/07/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (NI) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Sd/- Snehal Kamdar  
Date and Place: 13-07-2023 at Mumbai

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ARDENT MASCHINFABRIK PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Ardent Maschinfabrik Private Limited
2. Date of incorporation of corporate debtor	20/08/2007
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U49900MH2007PTC13245
5. Address of the registered office and principal office (if any) of corporate debtor	TJ Road, Hiji Baug, Opp. Saurav Tower Sewer West, Mumbai Maharashtra- 400015, India
6. Insolvency commencement date in respect of corporate debtor	11/07/2023
7. Estimated date of closure of insolvency resolution process	07/01/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shreyansh Jain SEBI/IFA/001/IP-P/01683/2019 2020/12727
9. Address and e-mail of the interim resolution professional, as registered with the Board	505 Silver Coin Apartment, Behind Akashwani, Pista C Road, Jodhpur, Rajasthan, 342001 shreyansh.jain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	From the office of Mr. Shreyansh Jain Address: B Wing, 601-604, Raylon Arcade, RK Mandir Road, Near Padite, Kondvita, Andheri (East), Mumbai- 400 059 Email: cip.ardentmaschinfabrik@gmail.com
11. Last date for submission of claims	25/07/2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ardent Maschinfabrik Private Limited 11-07-2023.

The creditors of Ardent Maschinfabrik Private Limited, are hereby called upon to submit their claims with proof on or before 25/07/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not Applicable as per information available with IRP.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date : 12/07/2023  
Place : Mumbai  
MR. SHREYANSH JAIN  
SEBI/IFA/001/IP-P/01683/2019-2020/12727  
Interim Resolution Professional  
in the matter of Ardent Maschinfabrik Private Limited  
AFA Validity upto 15/06/2024

**Edelweiss HOUSING FINANCE**  
Ideas create, values protect

**Nido Home Finance Limited**  
(formerly known Edelweiss Housing Finance Limited)  
Registered office : 5<sup>th</sup> Floor Tower 3, Wing 'B', Kohnoor city Mall, Kohnoor City, Kirool Road, Kurla (West), Mumbai- 400070

**BRANCH OFFICE RELOCATION NOTICE**

The sale of financial assets which our branch office located at Office No. 208, 209 & 210, 2nd Floor, Kakade Bizz Icon, CTS 2687B, Ganeshkhind Road, Bhamburde, Shivaji Nagar Pune Maharashtra-411005, will close w.e.f. 15th October 2023 and will be relocated at new Branch office premises. The new Branch office address will be communicated soon.

Existing customers may reach out to our centralized customer service desk on below mentioned details, in case of query.

Email: assistance@edelweishousingfin.com  
Call Center: 1-800-1026371  
(Monday - Friday 10 a.m. to 5 p.m.)  
Looking forward to your continued support.

**FORM B PUBLIC ANNOUNCEMENT**  
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF GLOBAL GALLERIE AGENCIES PVT. LIMITED**

PARTICULARS		DETAILS	
1. Name of corporate debtor	GLOBAL GALLERIE AGENCIES PVT. LIMITED		
2. Date of incorporation of corporate debtor	29th July, 2006		
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai		
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH2006PTC163411		
5. Address of the registered office and principal office (if any) of corporate debtor	Sweet's High Point Gloria, Devchand Housing Compound, Next to Anirant Plaza, Ghodbunder Road, Colva, Thane West-400607		
6. Date of closure of Insolvency Resolution Process	03/06/2018		
7. Liquidation commencement date of corporate debtor	03/07/2023 (Order received on 11/07/2023)		
8. Name and registration number of the insolvency professional acting as liquidator	Dhiren S Shah SEBI/IFA-001/IP/P/02202017-18/10419		
9. Address and e-mail of the liquidator, as registered with the Board	B 102 Bhagwati Nivesh, Near Naitraj Studio, Sir M V Road, Andheri (East), Mumbai-400069 Email: ds@dsah.in		
10. Address and e-mail to be used for correspondence with the liquidator	702 Dashaan Apartment, Near Naitraj Studio, Sir M V Road, Andheri (East), Mumbai-400069 Email: kgkolab@gmail.com		
11. Last date for submission of claims	02/08/2023		

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the GLOBAL GALLERIE AGENCIES PVT. LIMITED on 03/07/2023 (Order received on 11/07/2023).

The stakeholders of GLOBAL GALLERIE AGENCIES PVT. LIMITED are hereby called upon to submit their claims with proof on or before 02/08/2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator: Sd/- Dhiren S Shah  
Date and place: 13/07/2023, Mumbai

**TCFC Finance Limited**  
CIN: L65990MH1990PLC057923  
Add: 501/502 Raheja Chambers, Free Press Journal Marg, Nariman Point, Mumbai 400021  
Website: www.tcfcfinance.com Email id: investorservices@tcfcfinance.com Tel: 022-22844701

**NOTICE OF 32<sup>nd</sup> ANNUAL GENERAL MEETING & BOOK CLOSURE**

1. NOTICE is hereby given that the 32<sup>nd</sup> Annual General Meeting ("AGM") of the TCFC Finance Limited ("Company") will be held on **Thursday, August 10, 2023 at 11:00 a.m. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulation") read with general circular no. 11/2022 dated December 28, 2022 and all other applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and SEBI Circular No. SEBI/HO/CFD/PoD-2/P/IR/2023/4 dated January 5, 2023 (collectively referred to as "the Circulars"), to transact the businesses as set out in the Notice of the AGM. Shareholders will be able to attend the AGM through VCO/AVM.

2. In compliance with the above Circulars, electronic copies of the Notice of the AGM and Annual Report for the financial year 2022-23 ("the Annual Report") will be sent to all Shareholders of the Company whose email addresses are registered with the Company's Registrar & Share Transfer Agent ("RTA")/Depositories Participants ("DPs").

3. The Annual Report will also be available on the Company's website www.tcfcfinance.com websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com respectively, and eVoting website National Securities Depository Limited (NSDL) at https://www.evoting.nsdl.com/

**Manner of casting votes through e-voting:**  
Shareholders who have not registered their email address will have an opportunity to cast their vote on the businesses as set out in the Notice of the AGM electronically either through remote e-voting system available before the AGM or through electronic voting system which will be available during AGM. The manner of voting for shareholders holding shares in dematerialized and physical mode will be provided in the Notice to the shareholders.

**Book Closure Date and Dividend:**  
a) Pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the Listing Regulation, the Register of Shareholders and the Share Transfer Books of the Company shall remain closed from Friday, August 4, 2023 to Thursday, August 10, 2023 (both days inclusive) for the purpose of Annual General Meeting of the Company for the financial year ended March 31, 2023.

**Manner of registering/updating email addresses/Bank Account:**  
a) Shareholders holding the shares in demat mode and have not updated their KYC details are requested to register their email and other KYC details with their depositories through depository participants.  
b) Shareholders holding shares in physical mode and have not updated their KYC details are requested to submit duly filled in Form ISR-1 to update their email, bank account and other KYC Details with the Company's RTA, Link Intime India Private Limited at [rtahelpdesk@linkintime.co.in](mailto:rtahelpdesk@linkintime.co.in) or by post to C-101, 247 Park, LBS Marg, Vikhroli West, Mumbai 400083.

This will enable to Shareholders to receive the electronic copies of the Annual Report 2022-23, Notice, instructions for remote e-voting, instruction of participation in the AGM through VC and receive the electronic credit of dividend into their bank account.  
Shareholders are requested to carefully read all the Notes set out in the Notice of the AGM, instructions for joining the AGM, manner of casting the vote through remote e-voting and through e-voting during the AGM.

Date: July 12, 2023  
Place: Mumbai  
By order of the Board  
For TCFC Finance Limited  
Sd/-  
Kinjal Sheth  
Company Secretary

**PUBLIC NOTICE FOR LOSS OF SHARE CERTIFICATE**

Notice is hereby given that the share certificate(s) no(s) 16131006 for 25 shares bearing distinctive no(s) 403090045 - 403090069 standing in the name(s) of USHA KUMARI in the books of M/s RELIANCE INDUSTRIES LIMITED, has/have been lost/misplaced/destroyed and the advertiser has/have applied to the company for issue of duplicate share certificate(s) in lieu thereof, any person(s) who has/have claim(s) on the said shares should lodge such claim(s) with the company's registrars and transfer agents w/ Kfin Technologies Private Limited, Selenium Tower B, Plot no. 31 & 32 Gachibowli, Financial District - Nanakramguda, Hyderabad-500032 with in 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Name(s) of the Claimant(s): USHA KUMARI  
Date: 13th June 2022  
Place: Mumbai

**MANAPPURAM HOME FINANCE LIMITED**  
FORMERLY MANAPPURAM HOME FINANCE PVT LTD  
CIN : U65923K12010IPOC039179  
Regd Office : IV/470A (OLD)W/638A(NEW) Manappuram Home Finance Valapad Thiruvur, Kerala 680657  
Corp Office : Manappuram Home Finance Limited, Third Floor, Unit No. 301 to 315, A Wing, "Kanakia Wall Street", Andheri-Kurla Road, Andheri East, Mumbai 400093, Maharashtra. Phone No. 022-66211000. Website : www.manappuramhomefin.com

**POSSESSION NOTICE (For Immovable Property)**

Whereas, the undersigned being the authorised officer of Manappuram Home Finance Ltd ("M/HOFIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest ("Act") 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Actual possession of the property described herein below in exercise of powers conferred on him/her under section 13(14) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower and Loan account number / Branch	Description of Secured Asset in respect of which Interest has been created	Date of Demand Notice sent & Outstanding Amount	Date of possession
1	SANJAY SHANKAR JAISWAL/RANJITA SANJAY JAISWAL/WKALY0000679/ KALYAN	Flat No.305,3rd Floor, B Wing, Nilkant Apartment, Mango Village, Pali Vikhramgad Road, Village Sajan, Vikhramgad, Thane-421303, Maharashtra	12-01-2023 & Rs.3107820/-	11-07-2023

Date : 13.07.2023  
Place : Maharashtra  
Authorised Officer  
Manappuram Home Finance Ltd

**PUBLIC NOTICE**

Notice is hereby given that the following share certificates are registered in my name has been lost. Therefore, I have applied for issue of duplicate share certificate to the GFL LTD, having its registered office at 7<sup>th</sup> Floor, Cejeejy House, Dr. Annie Besant Road, Worli, Mumbai, Maharashtra, 400018. So, general public are hereby warned about not to deal with the following securities and if company do not receive any objection within 15 days from the date of publication of this notice on above-mentioned regd.address/of the company, or to the company's R&T Agent Linkintime India Pvt Ltd, GFL LTD (B-102 & 103, Shangrila Complex, First floor, Opp HDFC Bank, Near Radhakrishna Chara, Akota, Vadodara-390020), the company will proceed for the issue of Duplicate share certificate(s) in its name.

SR NO.	FOLIO NO.	NAME OF SHAREHOLDERS	DISTINCTIVE NO.	CERTI NO/S	SHARES (QTY)	FV
1	00002976	P. S. KATARIA HUF	1203701 - 1205700	788	2000	1/-

Date: PRAVINDR SINGH KATARIA KARTIA OF P. S KATARIA HUF  
Place:

**J. TAPARIA PROJECTS LIMITED**

CIN:L74210WB1980PLC032979  
Regd. Office : 1, Mall Road (Khudiram Bose Sarani), 3rd Floor, Kolkata-700 080(W.B.)  
Phone : (M) 8420916222 & E-mail : jtaparia2008@gmail.com  
Website : www.jtapariaprojects.com

**NOTICE FOR BOOK CLOSURE & 43RD ANNUAL GENERAL MEETING**

Notice is hereby given that the 43rd Annual General Meeting of the Members of the Company will be held through video conferencing ("VC") other audiovisual means ("OAVM") on Monday, 7th August, 2023 at 12:00 noon to transact the business as mentioned in the notice being sent to the individual shareholders by electronic mode. Please note that these documents are available on the Company's website www.jtapariaprojects.com for download by the members.

Notice is also hereby given under section 91 of the Companies Act, 2013 and under Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the register of members and share transfer books shall remain closed from 1st day of August, 2023 to 7th day of August, 2023 (both days inclusive) for the purpose of 43rd Annual General Meeting.

In case of any change in your e-mail ids, please update the same with your depository participant or Registrar & share transfer agent of the Company, as the case may be, so as to enable the Company to send all the future Notices and Annual Reports via electronic mode.  
For J. Taparia Projects Limited  
Sd/-  
Sanjit Dhawa  
(Managing Director)

**बैंक ऑफ महाराष्ट्र Bank of Maharashtra**

Mumbai South Zonal Office, 2<sup>nd</sup> Floor, Janamangal, 45/47, Mumbai Samachar Marg, Fort, Mumbai - 400001. Tel: 022-22661167/22630887, E-mail : zmmzc@mahabank.co.in

**PUBLIC NOTICE ON WILFUL DEFAULTER**

Re: Publication of photographs of Wilful Defaulters.  
NPA A/c. M/s. PVN Fabrics Pvt. Ltd with our Stressed Asset Management Branch, Mumbai South Zone.

Notice is hereby given to the Public at large that Bank of Maharashtra has declared the following persons as Wilful Defaulters in accordance with the extant guidelines issued by the RBI as well as Board of Bank of Maharashtra after complying with the procedure stipulated and prescribed by RBI in this regard.

Sr. No.	Name of Account & their Address	Photographs of Borrowers / Guarantors
1.	M/s. PVN Fabrics Pvt. Ltd. Registered Office: Plot No. 112, Minerva Industrial Estate, P.K. Road, Near Hercules Hoist, Mulund West, Mumbai-400080. Also at: M/s PVN Fabrics Pvt. Ltd, Factory Unit No 1: Factory Land & building bearing S. No. 336/2 and 335/2-B, Village Bhirmore, Daman (U.T.) - 396210	
3.	Mrs. Dimple Devi A. Agarwal, Director & Guarantor of M/s. PVN Fabrics Pvt. Ltd. R/o B-1001, Ansal Heights, GMB Marg, Worli, Mumbai-400018.	
4.	Mr. Bikash Mittal, Director & Guarantor of M/s. PVN Fabrics Pvt. Ltd. R/o B-1/303, Royal Dreams, Daman Road, Vapi-Chala, Chala, Valsad-396191 (Gujarat).	

Bank has sent suitable communication to the RBI as well as to the Credit Information Companies informing the above mentioned persons as Wilful Defaulters. We hereby publish the photographs of Wilful Defaulters for the information of public at large.  
For Bank of Maharashtra  
Sd/-  
Zonal Manager & General Manager, Mumbai South Zone

**FORM A PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF DOLPHIN OFFSHORE SHIPPING LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Dolphin Offshore Shipping Limited
2. Date of incorporation of corporate debtor	03/06/1990
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Mumbai)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1990PLC057967
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1001, Raheja Centre 214, Nariman Point, NA Mumbai MH 400021 IN Principal Office: 701/702 Lakshmi Centrum, Plot No.27, Sector 15, CBD Belapur (East) Navi Mumbai MH 400614 IN
6. Insolvency commencement date in respect of corporate debtor	The order was pronounced by the Hon'ble NCLT Mumbai Bench on 06/07/2023. However, the Interim Resolution Professional came to know about the said order on 11/07/2023.
7. Estimated date of closure of insolvency resolution process	02/01/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kedar Somnath Pande SEBI Registration No. SEBI/IFA-001/IP-P/02763/2022-2023/14270
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 7, Surtubi Apartment, Jachhramani, Kurlawalki, Rajajai, Opp. Vimalnath Jain Mandir, Aurangabad, Maharashtra, 431001. Email: kedarpande@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 7, Surtubi Apartment, Jachhramani, Kurlawalki, Rajajai, Opp. Vimalnath Jain Mandir, Aurangabad, Maharashtra, 431001. Email: dolphinirp@gmail.com
11. Last date for submission of claims	25/07/2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dolphin Offshore Shipping Limited on 06/07/2023.

The creditors of Dolphin Offshore Shipping Limited, are hereby called upon to submit their claims with proof on or before 25/07/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not Applicable  
Submission of false or misleading proofs of claim shall attract penalties.  
Sd/-  
Kedar Somnath Pande  
Interim Resolution Professional  
SEBI/IFA-001/IP-P/02763/2022-2023/14270  
For Dolphin Offshore Shipping Limited (Under CIRP)  
Date: 13/07/2023  
Place: Aurangabad

**MANAPPURAM HOME FINANCE LIMITED**  
FORMERLY MANAPPURAM HOME FINANCE PVT LTD  
CIN : U65923K12010IPOC039179  
Regd Office : IV/470A (OLD)W/638A(NEW) Manappuram Home Finance Valapad Thiruvur, Kerala 680657  
Corp Office : Manappuram Home Finance Limited, Third Floor, Unit No. 301 to 315, A Wing, "Kanakia Wall Street", Andheri-Kurla Road, Andheri East, Mumbai 400093, Maharashtra. Phone No. 022-66211000. Website : www.manappuramhomefin.com

**RICHIRICH INVENTURES LIMITED**

# अनिल अंबानी यांची डिफेन्स कंपनीही दिवाळखोरीत

गांधीनगर

उद्योगपती अनिल अंबानी यांची डिफेन्स सेक्टरमधील कंपनी देखील दिवाळखोरीत निघाली आहे. अनिल अंबानी यांच्या इतर अनेक कंपन्या दिवाळखोरीत गेल्या आहेत तर काही दिवाळखोरीच्या मार्गावर आहेत. आता अहमदाबाद मधील एनसीएलटी न्यायाधीशकाणेने डिफेन्स सेक्टरमधील कंपनीच्या दिवाळीखोरीचा मार्ग मोकळा केला आहे. याच कंपनीच्या माध्यमातून भारतात फ्रान्सचे फायट जेट राफेल दाखल झाले होते. ही कंपनी आता दिवाळखोरीत निघाल्याने विरोधकांना केंद्र सरकारविरोधात



आघते कोलीतच मिळाले आहे. दरम्यान पंतप्रधान नरेंद्र मोदी उद्यापामून फ्रान्सच्या दोन दिवसीय दौऱ्यावर आहेत. या दौऱ्यात अनेक कारा होण्याची शक्यता आहे. सध्या फ्रान्स निर्वासीतांच्या दंगलीप्रकरणात गुफटलेला आहे. त्याचवेळी हा दौरा होत आहे. या दौऱ्यात पंतप्रधान संरक्षण क्षेत्रातील मोठा करार करण्याची शक्यता आहे. ते नोसेनेसाठी राफेल एमची खरेदी करण्याची शक्यता आहे. मात्र या दिवाळखोरीमुळे राफेलच्या संपूर्ण प्रक्रियेवरच प्रश्नचिन्ह उभे ठाकले आहे.

# आमदार रवी राणा यांना जीवे मारण्याची धमकी

अमरावती

राष्ट्रवादी काँग्रेस पक्षाचे नेते धनंजय मुंडे आणि छान भुजबळ यांच्यानंतर आता अमरावतीचे अपक्ष आमदार रवी राणा यांना देखील जीवे-माण्याच्या धमकीचा फोन आला आहे. छत्रपती संभाजीनगर मधून ही धमकी देण्यात आल्याचे त्यांचे स्वीय सहाय्यक विनोद पुर्वेनी यांनी म्हटले आहे. याप्रकरणी अमरावतीच्या राजपेट पोलीस स्थानकात तक्रार दाखल करण्यात आली आहे. रवी राणा यांच्या मोबाईलवर संभाजीनगर येथील एका व्यक्तीने संपर्क साधला. महाप्राण फिरोने बंद करा, अन्यथा तुमच्या जिवाचे बरेवाईट करू, अचानक काही घडले किंवा अपघात झाला, तर काही म्हणू नका. तुमच्यावर मी व माझे कार्यकर्ते लवकरच हल्ला करणार आहेत. अशी धमकी दिल्याचे तक्रारीत म्हटले आहे.

# समृद्धी महामार्गावर अपघातांचे प्रमाण वाढल्यामुळे एअर अॅम्ब्युलन्स सेवा

मुंबई

नागपूर-मुंबई समृद्धी महामार्गावर अपघातांच्या घटना वाढत असल्यामुळे राज्य सरकारने या महामार्गावर एअर म्युल्युलन्स सेवा उल्लंघन करून देण्याचा निर्णय घेतला आहे. यासाठी अनेक हेलिकॉप्टर कंपन्यांशी राज्य सरकारने चर्चा सुरु केली आहे. या चर्चेतच एअर म्युल्युलन्स सेवा प्रत्यक्षात राबवली जाणार आहे. एअर म्युल्युलन्सने आणलेल्या जखमींना त्वरीत उपचार मिळावेत, यासाठी नागपूर ते मुंबईदरम्यान महामार्गाजवळ असणाऱ्या खासगी रुग्णालयांसोबत राज्य सरकार करार करणार आहे. यामुळे जखमींना केवळ

# धुळ्यात शस्त्रसाठा जप्त ठाणे पोलिसांची कारवाई

ठाणे

अटक केली. यावेळी आरोपीच्या ताब्यात एक देशी बनावटीची मशीनगन, २० देशी बनावटीचे पिस्तुल, दोन मॅगझीन, २८० जिवंत काडतुसे असा शस्त्रसाठा जप्त करण्यात आला. धुळ्याच्या वागळे स्टेट पोलीस ठाण्यात दाखल होणारी विक्री गुन्हा शाखेच्या पथकाचे ठाणे प्रदेश-महाराष्ट्र सीमेवरील धुळ्याच्या पळामनेर या गावातून अटक केली. या आरोपीच्या ताब्यातून एक मशीनगन, देशी बनावटीचे २० पिस्तुल, २ मॅगझीन आणि २८० जिवंत काडतुसे असा शस्त्रसाठा जप्त केला. वागळे स्टेट पोलीस ठाण्यात सुनिश्चित उर्फ माना आवसिंग (२७) याच्या विरोधात होणारी प्रतिबंधक कायदानुसार गुन्हा दाखल आहे. हा आरोपी फरार होता. तो महाराष्ट्र मध्य प्रदेश सीमेवरील आणू धुळे जिल्ह्यातील पळामनेर या गावात पिस्तुल विक्री करण्यासाठी येणार असल्याची माहिती युनिटच्या पथकास मिळाली होती. त्यानंतर पथक महाराष्ट्र-मध्य प्रदेश राज्याच्या सीमेवरील धुळे जिल्ह्यात असलेल्या पळामनेर या गावात पोहचले. स्थानिक पोलिसांच्या मदतीने पथकाचे आरोपीस पकडता लावून

### PUBLIC NOTICE

This is to inform the general public that Original Share certificate no 23, Distinctive Nos from 111 to 115 of Bhavna A. Pardiessi a member of Shankheshwar Palms Bldg No 4 Chs Ltd having address at Behind Model School, Kumbharkhanpada, Subhash Road, Dombivli(W) 421202 have been lost/misplaced. The member of the society has applied for duplicate shares. The Society hereby invites claims and objections from claimants/objector or objectors for issuance of duplicate Share Certificate within the period of 14 (fourteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for issuance of duplicate Share Certificate to the Secretary of Shankheshwar Palms Bldg No 4 Chs Ltd. If no claims/objections are received within the period prescribed above, the Society shall be free to issue duplicate Share Certificate in such manner as is provided under the bye-laws of the Society. The claims/objections, if any, received by the Society shall be dealt with in the manner provided under the bye-laws of the Society. For and on behalf of Shankheshwar Palms Bldg No 4 Chs Ltd. Sd/- (Hon. Secretary) Date: 12/07/2023 Place: Dombivli



कार्यकर्त्यांनी शुभेच्छा दिल्या बृहन्मुंबई वृत्तपत्र विक्रेता संघटनेचे अध्यक्ष सुभाष देसाई यांच्या वाढदिवसानिमित्त आयोजित करण्यात आलेल्या कार्यक्रमास उपस्थित राहून महाराष्ट्र राज्य वृत्तपत्र विक्रेता संघटनेचे संजय पावरे, मनोहर परब, सुहास नलावडे आणि इतर कार्यकर्त्यांनी शुभेच्छा दिल्या.

# प्रसिद्ध नेत्ररोगतज्ज्ञाचा मृतदेह आढळल्याने खळबळ

चंद्रपूर

चंद्रपूर शहरातील प्रसिद्ध नेत्ररोगतज्ज्ञाचा मृतदेह त्यांच्या घरात आढळल्याने एकच खळबळ उडाली. नेत्ररोगतज्ज्ञ डॉक्टर उमेश अग्रवाल यांचा त्यांच्या राहत्या घरी मृतदेह आढळला. काल संध्याकाळी त्यांनी मी झोपतो आहे. मला उठवू नका असा निरोप स्टाफला दिला व ते झोपायला गेले. त्यानंतर तासाभराने काही कामास्तव कर्मचारी त्यांना बोलवायला गेली असता ते मृतावस्थेत आढळले. चंद्रपूर शहरातील आज्ञाद बगीचा जवळच्या मुळा रस्त्यावर डॉ. अग्रवाल यांचे रुग्णालय आहे. त्याच रुग्णालयाच्या

# व र त्यांचे घर आहे. काल संध्याकाळी ५:३० च्या सुमारास ते आपल्या स्टाफला निरोप देऊन घरी झोपायला गेले. साधारण एक तासानंतर एक रुग्ण आला. त्याला फी शुल्कात मसलत हवी असल्याने स्टाफ डॉक्टरांना उठवण्यासाठी गेली असता ते उठलेच नाही. यावेळी त्यांचा श्मशोच्छवास देखील थांबला

होता. त्यांचा मृत्यू झाल्याचे प्राथमिकदृष्ट्या स्पष्ट झाल्यानंतर त्यांना मृत घोषित करण्यात आले. डॉक्टर अग्रवाल यांच्या पत्नी देखील प्रसिद्ध दंतचिकित्सक आहेत. त्यांचा मुलगाही वैद्यकीय पदवीच्या अंतिम वर्षात शिकत आहे. हा मृत्यू नेमका कशांमुळे झाला याबाबत संपन्न आहे. पोलीस तपास सुरु आहे.

# राऊतांच्या पत्रकार परिषदेत साप

मुंबई

भांडुप येथील निवासस्थानी ठाकरे गटाचे खासदार संजय राऊत नेहमीप्रमाणे आज सकाळी पत्रकार परिषद घेत होते. त्यावेळी त्यांच्या घराच्या आवारात साप आढळल्याने पत्रकार परिषदेत एकच गोंधळ उडाला. सुरक्षाक्षकांनी या सापाला हुसकावण्याचा प्रयत्न केला. मात्र तो तेथून जात नव्हता. त्यानंतर राऊतांच्या निवासस्थानी सर्पमित्रांना पाचारण करण्यात आले. सर्पमित्रांनी तातकाळ या सापाला पकडले आणि नैसर्गिक अधिवासात सोडून दिले. पाणटिवड जातीचा हा बिनविषारी साप होता. या सापाला पकडल्यानंतर राऊतांसह सुरक्षा रक्षकांनी सुटकेचा निश्वास सोडला.

# जळगावात ठाकरेविरोधात भाजपकार्याचे आंदोलन

जळगाव

प्रतिकाल्मक बॅनरवर शाई लावून व जोडे मारून त्यांचा निषेध करण्यात आला. यावेळी महानगराध्यक्ष दीपक सुर्यवंशी, महानगर सरचिटणीस विशाल मुल्हयंत्रा उद्धव ठाकरे यांच्या विरोधात जळगावात आंदोलन करण्यात आले. भाजप युवा मोर्चा जळगाव जिल्हा महानगरमार्फत हे निषेध आंदोलन करण्यात आले. जळगावातील टॉवर चौकात उद्धव ठाकरे यांच्या

# जाहीर सूचना

तमान जलेश्वर यादव सून्य देण्या वेळी की, माझे अशील मे. विक्रमनंद एवढेचअन ससयवटी, त्यांचे कार्यालय - सिंधी सोसायटी, मुंबई. मुंबई ४०००१९ यांनी याबाबतील अनुसूचितअधिक अधिक तपसवीकारणे पूर्णन केलेली मानतास अरेदी करण्याचे दर्जले आहे. म्हणून, कोणा व्यक्ती/कोणी घरील उखेलेसता मानतास किंवा किंवा भागानेचे विक्री, अचलवस्त, गहाणवट, प्रभार, भेट, देवभक्षण, वास्त, ताम, भाडेघर, भाडेकर, उप भाडेकर, धारणाधिकार, परवान, हिस्सा, ताम, शीकट, मूकपुत्र ताम, नियुक्ती, लेखाधिकार, वगैरे हस्तगत किंवा कोणत्याही व्यासाअंतर्गत लभामेई हितसंबंध, वगैरेकोणा अधिकार किंवा कोणत्याही करार किंवा अचल उखेलेसता पूर्ण अरेदी किंवा कोणत्याही हक्क, आदेश किंवा किंवाअंतर्गत कोणत्याही दावा असल्यास किंवा अन्न मत्त काशाही प्रकारे दावा करील असल्यास, त्यांना याद्वारे विनंती आहे की, त्यांनी त्याबाबत सहाय्यक कायदाप्रमाणे लेखी स्वरुपात निव्वन्याहारीकरांना आनी दिलेच्या पत्रावर या प्रसिद्धीच्या १४ दिवसांच्या कालावधीमध्ये (दोही दिवस समाविष्ट) सुचित करावे, असे न केवळ असा व्यक्ती/कोणी दावा खोलाय दिला किंवा अनुसूक्त ठेवला असे समजण्यात येईल.

# जाहीर सूचना

श्री. अकबर शहादत खान हे माऊंट व्ह्यू को-ऑपरेटिव्ह हौसिंग सोसायटी लि., प्लॉट क्र. ८, भवानी नगर, मरोळ मरोशी मार्ग, मरोळ, अंधेरी (पू), मुंबई ४०० ०५९ व संयुक्त सदस्य आणि संरक्षक इमारत क्र. २, माऊंट व्ह्यू को-ऑपरेटिव्ह हौसिंग सोसायटी लि. मधील पहिल्या मजल्यावरील सदनिका क्र. ४ व संयुक्त धारक होते. श्री. अकबर शहादत खान यांचे कोणतेही नामनिर्देशन न करता दि. १२.०७.२०२३ रोजी निवृत्त झाले. त्यांच्या परकी सौ. कमल अकबर खान आणि त्यांची मुलगी सौ. टपजू खान संयुक्तपणे (२५%५२-२५% समभाग प्रत्येकी) यांनी उदर सदनिका आणि संरक्षक सदस्यत्वमधील त्यांचा हिस्सा संपोषण हस्तांतरणाधीन ठेवण्याचे दावे हस्तांतरित करण्याकरिता दावा आणि अर्ज केला आहे.

PUBLIC NOTICE Notice is hereby given that the following share certificates are registered in my name has been lost. Therefore, I have applied for issue of duplicate share certificate to the GFL LTD, having its registered office at 7th Floor, Cejooj House, Dr. Annie Besant Road, Worli, Mumbai, Maharashtra, 400018. So, general public are hereby warned about not to deal with the following securities and if company do not receive any objection within 15 days from the date of publication of this notice on above-mentioned regd address of the company, or to the company's R&T Agent Linkintime India Pvt Ltd, GFL LTD (B-102 & 103, Shrangli complex, First floor, Opp HDFC Bank, Near Radhakrishna Char Rasta, Akota, Vadodra-390020). The company will proceed for the issue of Duplicate share certificate(s) in its name.

SR NO.	SHLO NO	NAME OF SHAREHOLDERS	DISTINCTIVE NO.	CERTI NO	SHARES (QTY)	FV
1	00002976	P. S. KATARIA HUF	1203701-1205700	788	200	1/-

Date: \_\_\_\_\_ Sd/-  
Place: \_\_\_\_\_ PRAVINDRA SINGH KATARIA KARTA OF P. S. KATARIA HUF

फॉर्म बी जाहीर उद्घोषणा (भारतीय नादारी आणि दिवाळखोरी मंडळ (परिसमाप्त प्रक्रिया) विनियमन २०१६ चे विनियमन १२) पुरविलेले गॅलरी फुलफुल प्रॉ. लिमिटेडच्या मागधारकांचे लक्ष वेधण्याकरिता

अ.क्र.	क्रमांक	व्यक्ति	वर्णन
१.	१.	कोर्पोरेट कर्जदाराचे नाव	मनोबल गॅलरी एमएनसी प्रॉ. लिमिटेड
२.	२.	कोर्पोरेट कर्जदाराच्या स्वापुनेची तारीख	२९ जुलै, २०१६
३.	३.	प्राधिकारण या अंतर्गत कोर्पोरेट कर्जदाराची स्वापुण/नोंदणीकरण झाले	आरआरसी - मुंबई
४.	४.	कोर्पोरेट कर्जदाराच्या कोर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्रमांक	U51909MH2006PTC163411
५.	५.	कोर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (असल्यास) पत्ता	स्वस्तिक हार्वे पॉईंट नॉर्थवेल, देवांग हाऊसिंग कॉम्प्लेक्स, अहिले पब्लिकवेलोरी, घोडबंदर रोड, ओबेला, ठाणे पश्चिम - ४००००९.
६.	६.	दिवाळखोरी ठराव प्रक्रिया परिणामीची तारीख	०३.०६.२०१६
७.	७.	कोर्पोरेट कर्जदाराचे परिसमाप्त सुरु होण्याची तारीख	०३.०७.२०२३ (आदेश ११.०७.२०२३ रोजी प्राप्त)
८.	८.	परिसमाप्त म्हणून पत्ता पाहण्यासाठी दिवाळखोरीच्या सहाय्यकाचे नाव आणि नोंदणीकरण पत्ता	सविंद एस शाह IBBIPA-001/1P-P00220/2017-18/10419
९.	९.	मंडळाचे नोंदणीकृत असलेला परिसमाप्त पत्ता आणि ई-मेल	बी १०२ भागिरीची निवास, नटराज स्टुडिओज, सर एम एम सी, अंधेरी (पूर्व), मुंबई - ४०००६९, ई-मेल - dss@dssah.in
१०.	१०.	परिसमाप्त म्हणून पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ई-मेल	७०२ मसुडी आर्टगॅलरी, नटराज स्टुडिओज, सर एम एम सी, अंधेरी (पूर्व), मुंबई - ४०००६९, ई-मेल - hqglobal@gmail.com
११.	११.	दावा सादर करण्याचा अंतिम दिनांक	०२.०८.२०२३

याद्वारे सूचना देण्यात येते की, मान. राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ यांनी दि. ०२.०८.२०२३ (आदेश ११.०७.२०२३ रोजी प्राप्त) रोजी पत्रव्यवहार गॅलरी एमएनसी प्रॉ. लिमिटेडचे परिसमाप्त सुरु करण्याचे आदेश दिले आहेत. मनोबल गॅलरी एमएनसी प्रॉ. लिमिटेडच्या भागधारकांना याद्वारे त्यांचे दावे पुरावासादर दि. ०२.०८.२०२३ रोजी त्याच्या पुराव्याची परिसमाप्तकाळे बाब क्र. १० सोबत नसून पत्रव्यवहार सादर करण्यास सांगण्यात येत आहे. दिवाळी धक्को यांनी त्याबाबतचे दावे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धक्को दावे दावाबाबतचे पुरावे व्यतिरिक्त, टपालद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दावाबाबतचे सुद्धे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड देण्यात येईल. परिसमाप्तकाळे नाव आणि स्वाक्षरी : सही/ - पिरेंड एस. शाह दिनांक आणि दिनांक : १२.०७.२०२३, मुंबई

# विधानसभेत नमाजासाठी स्वतंत्र खोलीची मागणी

बंगलुरु

जन्ता दल विधान परिषदेचे सदस्य बी. एम. फारूक यांनी वरिष्ठ सभागृहाच्या सभापतींना पत्र लिहून कर्नाटक विधानसभेत नमाजासाठी स्वतंत्र खोलीची मागणी केली आहे. मात्र, नमाज पठणासाठी खोली देण्याच्या विनंतीला अध्याक्षानी प्रतिसाद दिला नाही. व संसदीय सभाकाज मंत्री एच. के. पाटील यांनी सभागृहात बोलता सभापती व संबंधितांची बैठक घेऊन मागणीबाबत निर्णय घेणार असल्याचे सांगितले. फारूक यांनी मागणी केली होती की, अनेकदा सभागृहात चर्चेला उशीर होतो म्हणून मी नमाजासाठी खोली मागितली. आम्ही बाहेर जाऊन नमाज अदा करू शकत नाही. मी रोज नमाज पठण करतो. त्यामुळे आम्हाला येथे एक खोली द्यावी. विशेष म्हणजे फारूक यांच्या मागणीवर भाजप सदस्यांनी कोणताही आक्षेप घेतला नाही.

# जैन मुनींची हत्या करणाऱ्या आरोपींना ७ दिवसांची कोठडी

चिक्कोडी- कर्नाटकातील हिरकुडी येथील जैन मुनी आचार्य श्री १०८ कामकुमार नंदी महाराज यांच्या हत्येप्रकरणातील दोन आरोपींना चिक्कोडी दिवाणी न्यायालयामार्फत हजर करण्यात आले आणि न्यायालयाने त्यांना ७ दिवसांची पोलीस कोठडी सुनावली. नारायण माठी व हसन दलाई अशी आरोपींनी नावे आहेत. चिक्कोडी आरोपींना आणख्यानंतर मोठा पोलीस बंदोबस्त न्यायालय परिसरात तैनात होता. आरोपींना आणणाऱ्या वाहनांसोबत पोलीसांच्या वाहनांचाही मोठा ताफा होता. सरकारी रुग्णालयात त्यांची वैद्यकीय तपासणी करून त्यांना न्यायालयामार्फत हजर केले. याप्रकरणी आणखी पुरावे गोळा करायचे आहेत. यामुळे आरोपींना १५ दिवसांची पोलीस कोठडी द्यावी, अशी विनंती पोलीसांच्या वकीलाने केली, पण न्यायालयाने आरोपींना ७ दिवसांची कोठडी दिली.

# अनुसूची

लिहित मर्यादा हित, मुंबई, मुंबई ४०००१९ येथे रिखात असलेल्या आणि संरक्षक याच मर्यादा सी.टी.एस. क्र. २७० आणि २७० (१) धारक केलेल्या प्लॉट क्र. ७७ नोंदणीक्र ५४.८० चौसर मीटरचा या मोक्या जमिनीचा १/३ भाग असलेल्या जमिनीच्या कुकुआरबाबत घेतलेल्या रिटवर अधिक २ (दोन) वरील मजले समाविष्ट असलेल्या सुखमगर ("सुख मंगळे") नोंदणीक्र १८३० चौसर मीटर (किट अथवा फ्लॉट) या संरक्षक जमिनी किंवा अंदाजाचे सर्व अंश आणि पुरवठे व त्यासह सिंधी इन्फोर्मेटिक्स कोर्पोरेटिव्ह हौसिंग सोसायटी लि. द्वारे उदर मालमतेच्या हस्तांतरणाबाबत वर कोणतेही दावे/आक्षेप प्राप्त न झाल्यास, संस्था दिवंगत सदस्याचे संरक्षक अधिकार/मालमतेमधील उदर भाग आणि हितसंबंधाच्या हस्तांतरणाबाबत वर कोणतेही दावे/आक्षेप संरक्षक सदस्याच्या हस्तांतरणाधीन ठेवण्याचे दावे हस्तांतरित करण्याकरिता दावा आणि अर्ज केला आहे.

# सही/ - मान. सविंध माऊंट व्ह्यू को-ऑपरेटिव्ह हौसिंग सोसायटी लि.,

प्लॉट क्र. ८, भवानी नगर, मरोळ मरोशी मार्ग, मरोळ, अंधेरी (पू), मुंबई ४०० ०५९. टिकाण: मुंबई दिनांक: १२.०७.२०२३

# फॉर्म ए सार्वजनिक उद्घोषणा (भारतीय नादारी आणि दिवाळखोरी मंडळ) (कोर्पोरेट व्यक्तीसाठी नादारी विमेदल प्रक्रिया) विनियम २०१६ च्या नियम ६ अंतर्गत) सिमन्स शिपिंग प्रायव्हेट लिमिटेडच्या धनकांचे लक्ष वेधण्यासाठी

प्रस्तुत तपशिल

क्र.	कोर्पोरेट कर्जदाराचे नाव	सिमन्स शिपिंग प्रायव्हेट लिमिटेड
१	१	कोर्पोरेट कर्जदाराच्या स्वापुनेची तारीख
२	२	प्राधिकारण या अंतर्गत कोर्पोरेट कर्जदाराची स्वापुण/नोंदणीकरण झाले
३	३	कोर्पोरेट कर्जदाराच्या कोर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्रमांक
४	४	कोर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (असल्यास) पत्ता
५	५	कोर्पोरेट कर्जदाराचे परिसमाप्त सुरु होण्याची तारीख
६	६	परिसमाप्त म्हणून पत्ता पाहण्यासाठी दिवाळखोरीच्या सहाय्यकाचे नाव आणि नोंदणीकरण पत्ता
७	७	मंडळाचे नोंदणीकृत असलेल्या परिसमाप्त पत्ता आणि ई-मेल
८	८	परिसमाप्त म्हणून पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ई-मेल
९	९	दावा सादर करण्याची अंतिम तारीख
१०	१०	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
११	११	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१२	१२	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१३	१३	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१४	१४	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१५	१५	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१६	१६	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१७	१७	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१८	१८	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१९	१९	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
२०	२०	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक

# फॉर्म ए सार्वजनिक उद्घोषणा (भारतीय नादारी आणि दिवाळखोरी मंडळ) (कोर्पोरेट व्यक्तीसाठी नादारी विमेदल प्रक्रिया) विनियम २०१६ च्या नियम ६ अंतर्गत) डॉल्फीन ऑफशोर शिपिंग लिमिटेडच्या धनकांचे लक्ष वेधण्यासाठी

प्रस्तुत तपशिल

क्र.	कोर्पोरेट कर्जदाराचे नाव	डॉल्फीन ऑफशोर शिपिंग लिमिटेड
१	१	कोर्पोरेट कर्जदाराच्या स्वापुनेची तारीख
२	२	प्राधिकारण या अंतर्गत कोर्पोरेट कर्जदाराची स्वापुण/नोंदणीकरण झाले
३	३	कोर्पोरेट कर्जदाराच्या कोर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्रमांक
४	४	कोर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (असल्यास) पत्ता
५	५	कोर्पोरेट कर्जदाराचे परिसमाप्त सुरु होण्याची तारीख
६	६	परिसमाप्त म्हणून पत्ता पाहण्यासाठी दिवाळखोरीच्या सहाय्यकाचे नाव आणि नोंदणीकरण पत्ता
७	७	मंडळाचे नोंदणीकृत असलेल्या परिसमाप्त पत्ता आणि ई-मेल
८	८	परिसमाप्त म्हणून पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ई-मेल
९	९	दावा सादर करण्याची अंतिम तारीख
१०	१०	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
११	११	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१२	१२	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१३	१३	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१४	१४	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१५	१५	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१६	१६	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१७	१७	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१८	१८	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
१९	१९	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक
२०	२०	अंतर्गत विमेदल प्रक्रिया प्रारंभ करण्याचा दिनांक

# नवी मुंबई महानगरपालिका

अ. क्र.	क्रमांक	व्यक्ति	वर्णन
१	१	कोर्पोरेट कर्जदाराचे नाव	मनोबल गॅलरी एमएनसी प्रॉ. लिमिटेड
२	२	कोर्पोरेट कर्जदाराच्या स्वापुनेची तारीख	२९ जुलै, २०१६
३	३	प्राधिकारण या अंतर्गत कोर्पोरेट कर्जदाराची स्वापुण/नोंदणीकरण झाले	आरआरसी - मुंबई
४	४	कोर्पोरेट कर्जदाराच्या कोर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्रमांक	U51909MH2006PTC163411
५	५	कोर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (असल्यास) पत्ता	स्वस्तिक हार्वे पॉईंट नॉर्थवेल, देवांग हाऊसिंग कॉम्प्लेक्स, अहिले पब्लिकवेलोरी, घोडबंदर रोड, ओबेला, ठाणे पश्चिम - ४००००९.
६	६	दिवाळखोरी ठराव प्रक्रिया परिणामीची तारीख	०३.०६.२०१६
७	७	कोर्पोरेट कर्जदाराचे परिसमाप्त सुरु होण्याची तारीख	०३.०७.२०२३ (आदेश ११.०७.२०२३ रोजी प्राप्त)
८	८	परिसमाप्त म्हणून पत्ता पाहण्यासाठी दिवाळखोरीच्या सहाय्यकाचे नाव आणि नोंदणीकरण पत्ता	सविंद एस शाह IBBIPA-001/1P-P00220/2017-18/10419
९	९	मंडळाचे नोंदणीकृत असलेला परिसमाप्त पत्ता आणि ई-मेल	बी १०२ भागिरीची निवास, नटराज स्टुडिओज, सर एम एम सी, अंधेरी (पूर्व), मुंबई - ४०००६९, ई-मेल - dss@dssah.in
१०	१०	परिसमाप्त म्हणून पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ई-मेल	७०२ मसुडी आर्टगॅलरी, नटराज स्टुडिओज, सर एम एम सी, अंधेरी (पूर्व), मुंबई - ४०००६९, ई-मेल - hqglobal@gmail.com
११	११	दावा सादर करण्याचा अंतिम दिनांक	०२.०८.२०२३

निविदा पुस्तिका ई-टेंडरिंग (E-Tendering) संगणकप्रणालीच्या https://nmmc.etenders.in या संकेतस्थळावर व नमुमपाच्या www.nmmc.gov.in या संकेतस्थळावर दिनांक 13 / 07 / 2023 रोजी प्राप्त होतील. निविदेचे सादरीकरण https://nmmc.etenders.in या संकेतस्थळावर Online करण्याचे आहे. ई-निविदा ई-टेंडरिंग (E-Tendering) प्रक्रियेतील कोणत्याही तांत्रिक अडथळीसाठी सदर संकेतस्थळावर दिलेल्या हेल्प ड